

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**
CP No. 549/2018 in O.A. No.2868/2018

New Delhi this the 16th day of November, 2018

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)

Dalvir Singh
S/o Shri Tilak Singh
Aged about 40 years
Designation: Accountant
Department : Principal Chief Control of Accounts CBEC
Group : C
Nature of grievance: Contempt
R/o 525/7, Jagrati Vihar
Meerut(U.P.) Applicant

(By Advocate: Mrs. Rani Chhabra)

Versus

1. Mr.J.P.S. Chawla
Principal Chief Controller of Accounts
Central Board of Excise and Customs
First Floor, AGCR Building, New Delhi.
2. Shri Vimal Kumar Sharma
Senior Accounts Officer-Admn.
Office of the :
Principal Chief Controller of Accounts
Central Board of Excise and Customs
First Floor,AGCR Building, New Delhi. -Respondents

(By Advocate: Mr. D.S. Mahendru)

ORDER (ORAL)

By Hon'ble Ms. Nita Chowdhury, Member (A):-

When the matter is taken up for hearing, the learned counsel for the respondents points out that they have passed a detailed order in OA No. 2868/2018 after receiving an additional representation of the applicant. They have pointed out in their counter reply that as the applicant had already been relieved from his charge on 10.05.2018, that is before the date of passing of the order, on 1st August, 2018 sought to be implemented in this CP. Hence, they could not continue him in his posting as he is no longer in their employment.

In the statement made by the respondents, we find substantial compliance of the order of this Tribunal has been made by the respondents. Accordingly, the same is closed. However, if the applicant still remains aggrieved, he is given liberty to avail his remedy for redressing his grievance in accordance with law. Notices issued to the respondents are discharged. No order as to costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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